

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 110
(IB)-182(PB)/2021

IN THE MATTER OF:

M/s. Safeguard Finance Ltd.

.... Petitioner/Applicant

V.

M/s. MHG Land Stocklist Pvt Ltd.

.... Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 22.02.2022

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner Advocate Yashoj Guglani

For the Respondent Ms. Pooja Dhar
Mr. Manish Kumar Srivastava and Mr. Akhil Hasija,
Advocate for the Respondent No. 26 in I. A No.
4615/2021

ORDER

Ld. Counsel Ms. Pooja Dhar for the Respondent appeared and stated that the matter has been settled between the parties.

Ld. Counsel for the petitioner counsels confirms that matter has been settled between the parties, the same has been stated by the Respondent Counsel.

In view of the settlement arrived between the parties CP. No. **(IB)-182(PB)/2021 stands dismissed as withdrawn**, alongwith all other Interlocutory Application.



(RAMALINGAM SUDHAKAR)
PRESIDENT



(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)